

addition, the Terrorist and Disruptive Activities (Prevention) Act, 1985, has been enacted to combat terrorism.

3. Further, the Government of India is consulting friendly Governments with a view to evolving more effective measures and procedures for combatting terrorism.

Exchange of Technology during 1985

477. SHRI VIJAY N. PATIL : Will the PRIME MINISTER be pleased to state :

(a) the names of the countries with whom horizontal and vertical exchange of Technology has taken place during 1985 ;

(b) the fields where the exchange can be increased and which are the potential countries for this ; and

(c) the role of National Research Development Corporation in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI SHIVRAJ V. PATIL) : (a) During the year 1985 (upto October, 1985) import of technology arrangements have been approved mainly from the following countries : U.S.A., West Germany, Japan, U. K., Switzerland, France, Italy, Holland, Austria, Sweden, Belgium, Canada, Australia, Yugoslavia, Denmark and Korea.

(b) In the area of industrial machinery, electrical, electronics, chemicals, material handing equipments, import of technology arrangements have been mainly from USA, UK, France, West Germany, Switzerland and Japan.

(c) National Research Development Corporation is a member of Technical Evaluation Committee which examines the applications for import of technology.

Border Disputes among North-Eastern States

478. SHRI N. TOMBI SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the measures taken to solve the border disputes between the North Eastern States i.e. the outstanding border disputes between Manipur-Nagaland, Manipur-Assam, Meghalaya-Assam, Nagaland-Assam; and

(b) whether Government have any time-bound programme ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI P.A. SANGMA) : (a) and (b). In the case of Assam-Nagaland border dispute the two Chief Ministers have been in touch with each other to evolve agreed proposals for resolving their differences over this issue. As regards the boundary problem between Assam and Meghalaya, both the State Governments have mutually agreed to refer the question of interpretation of the inter-State constitutional boundary to a constitutional experts for advice and they are seized of further action in this regard. No border dispute between Assam and Manipur or between Nagaland and Manipur has been brought to the notice of the Government of India.

Removal of Government Servants from Service on Attaining Age of Fifty Years

479. SHRI NARAYAN CHOUBEY : Will the PRIME MINISTER be pleased to state :

(a) whether the attention of the Government has been drawn to the report appearing in the Indian Express Delhi of 15 October, 1985 stating that the Government would ruthlessly remove from service such Government servants who have attained 50 years of age on charges of inefficiency and slothness ;

(b) whether it is a policy of Government as has appeared in the press ; and

(c) whether show cause notices will be served on such employees ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) No, Sir. The review of the cases of Central government employees for retention or otherwise in service after attaining the age of 50/55 years and their premature retirement in public interest is a continuing process. The rules in this behalf have been part of the service conditions for several years. The report referred to in part (a) of the Question was misleading and did not correctly report the statement made by the Deputy Minister at the Indian Institute of Public Administration. This position was immediately clarified through a press note and the Indian Express itself published a partial clarification in its issue dated 16.10.85. The Deputy Minister had made no reference to mass dismissals or to the Supreme Court judgement. He had clearly stated that it was the intention of the government to invest the Civil Service with authority and status so that it would be an effective instrument for implementing governmental policy.

(c) Premature retirement of Government servants under Rule 56 (j) of the Fundamental Rules is not a punishment and no civil consequences follow therefrom. It is, therefore, not necessary to serve a show cause notice on them before retiring them under this rule.

[Translation]

Acquisition of High Technologies

480. SHRI KALI PRASAD PANDEY: Will the Minister of DEFENCE be pleased to state :

(a) whether it is a fact that Indian Forces in their defence preparedness are experiencing want of high technology and whatever technology they have is defective; and

(b) if so, action taken by the Government to acquire high technologies and remove the other defects/deficiencies ?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE RESEARCH AND DEVELOPMENT (SHRI ARUN SINGH) : (a) No, Sir.

(b) The defence preparedness of the Indian Forces is constantly reviewed and suitable action is taken, whenever considered necessary, to acquire high technology

and to remove observed deficiencies in order to upgrade performance, so as to ensure that highest state of defence preparedness is maintained at all times.

[English]

Infiltration of Foreigners from Bangladesh to Orissa

481. SHRI ANADI CHARAN DAS : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a large number of foreigners from Bangladesh have crossed over to Orissa in recent years and have mixed up with local people ;

(b) if so, what is their actual number; and

(c) steps proposed to detect these foreigners and send them back to Bangladesh ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) : (a) to (c). Information is being collected and will be laid on the Table of the House.

“Action Plan on Forests Evolved by the International Experts Panel of the World Resources Institute

482. SHRIMATI KISHORI SINHA : SHRI RAM SINGH YADAV :

Will the PRIME MINISTER be pleased to state :

(a) whether Government have seen the Action Plan on forests evolved by the international experts panel of the World Resources Institute ;

(b) if so, whether Government have accepted its recommendations in so far as they concern India ; and

(c) if so, action intended to be taken on these recommendations ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) The Government have seen the Action Plan of the World Resources Institute.

(b) and (c). The Plan is being examined.